

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**A.B.A. No.1784 of 2021**

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Anita Devi ..... Petitioner  
Versus  
The State of Jharkhand ..... Opposite Party  
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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner : None  
For the State : None  
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**Order No.02 Dated- 20.04.2021**

The matter is taken up through video conferencing.

No one turns up either on behalf of the petitioner or on behalf of the State.

The petitioner is directed to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

Apprehending her arrest in connection with Sisai P.S. Case No.142 of 2020 instituted under Sections 290, 272, 273 of the Indian Penal Code and Section 47 (a) of the Excise Act, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Perusal of the record reveals that the allegation against the petitioner is that the petitioner was involved in preparation of illicit country-made liquor. It has been averred in the instant anticipatory bail application that the allegation against the petitioner is false. It has been further averred that the petitioner is a female and a house wife. It has been next averred in para-11 of the instant anticipatory bail application that the petitioner has no criminal antecedent and in para-13 it has been averred that the petitioner is ready and willing to furnish such surety as imposed upon her by this Court.

Considering the facts of the case, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned C.J.M., Gumla within six weeks from today and in the event of her arrest or surrendering, she will be enlarged on bail on depositing **Rs.2,000/-(Rupees two thousand) as cash security** and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned C.J.M., Gumla in connection with Sisai P.S. Case No.142 of 2020 **with the condition that she will co-operate with**

**the investigation of the case and appear before the investigating officer as and when noticed by him and furnish her mobile number and photocopy of the Aadhar Card with an undertaking that she will not change her mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**

Animesh/